

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**WESTERN ZONE BENCH, PUNE****AT PUNE****ORIGINAL APPLICATION NO. 58 OF 2025 (WZ)****SUYOG KELKAR****... Applicant****Versus****MAHARASHTRA POLLUTION
CONTROL BOARD, PUNE AND ORS****... Respondents****INDEX**

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PUNE

DATE : 29/07/2025



ADVOCATE FOR RESPONDENT NO. 02

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO. 58 OF 2025 (WZ)

SUYOG KELKAR

... Applicant

Versus

MAHARASHTRA POLLUTION

CONTROL BOARD, PUNE AND ORS

... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 2

(M/s. ASHTECH PVT. LTD.)

MAY IT PLEASE THE HON'BLE TRIBUNAL

THE RESPONDENT NO. 2 MOST RESPECTFULLY SUBMITS THAT :-

1. The Respondent submits that in the present proceedings denies everything that is contrary to what is stated therein and/or inconsistent therewith as if the same is set out in extenso and traversed. The Respondent No.2 submits that, nothing not expressly admitted herein ought to be taken as admitted by the Respondent No.2 or be deemed to have been admitted by the Respondent No.2 for want of specific

traverse. The Respondent No.2 states that for the purpose of brevity, the Respondent No.2 has not denied each and every allegation, statement and contention of the Applicant, which is ex-facia contrary to the contention of Respondent No.2 and its stand in the present case except to the extent that such allegation, statement or contention necessitate, cogent, warrant or reply.

2. The present Reply is being filed on behalf of this Respondent to the Original Application filed by the Applicant. The Respondent No.2 reserves its right to file an additional reply at a later stage if required.

PRELIMINARY OBJECTIONS

3. The Respondent No.2 submits that the present Application has been filed by the Applicant without any proof substantiating his claim. The Applicant in the entire Original Application has failed to make out a case that how he is aggrieved by the operation of the Respondent No.2 only.
4. The Respondent submits that, the Applicant in his Original Application has made an averment that there are eight RMC plants around Prayeja City area (Applicant's residence). The Applicant has shown their respective locations and their Google Map photo. (**Ref to Page No. 28**

to 31). The Applicant has failed to show that how is he aggrieved by the operations of Respondent No.2 only. Health problems, pollution issues of the Applicant cannot be made attributable to the operations of Respondent No.2 only.

5. The Respondent No.2 further submits that the Applicant had complained about ten RMC plants around Prayeja City Co-Op Housing Society, out of which Seven RMC plants received Closure Notice from the Respondent No.1 (including the Respondent No.2) (**Ref to Page No. 42 to 46**). The Respondent No.2 fails to understand that why the Applicant only chose to file the case against the Respondent No.2 only. The pollution as alleged by the Applicant cannot be attributed to the Respondent No.2 only.
6. The Respondent No.2 submits that the Respondent No.1 has issued Closure Directions to the following Entities :-

- I. Nikhil Infra Specialties Pvt. Ltd.
- II. Sunraj Readymix
- III. M/s Ashtech Pvt. Ltd. (Respondent No.2)
- IV. M/s Ganraj Enterprises

V. M/s J K Concrete

VI. M/s Samartha RMC LLP

VII. M/s VRAM INFRA LLP

7. The Respondent No.2 further submits that there are various residential societies near the vicinity of the Applicant; but only Applicant has filed the present complaint. No other resident has filed a case before any forum against the Respondent No.2.

FACTS OF THE PRESENT CASE

8. The Respondent No.2 is a Private Limited Company, registered under the provisions of the Companies Act, 1956. The Respondent No.2 is operating Ready Mix Concrete Plant at Survey No. 25/1, Industrial Shed No.1, Behind Jotiba Mandir, Wadgaon Bk, Haveli, Pune.
9. The Respondent No.2 submits that, the Respondent received a Consent to Operate from the Respondent No.1 on dated 11-04-2022. Copy of the Consent to Operate dated 11-04-2022 is annexed and marked as **ANNEXURE-R-1**.

10. The Respondent No.2 is conducting its activities since 2022 at the given location. There are more than 40 employees are working with the Respondent No.2.
11. The Respondent No.2 submits that, the Respondent No.1 had applied and taken necessary permissions from the local authorities. The Respondent No.2 has always complied with the directions of the Respondent No.1, Respondent No.3 and Respondent No.4.
12. The Respondent No.1 issued a show cause notice to the Respondent No.2 vide letter dated 8/05/2024; to which the Respondent No.2 filed its reply vide letter dated 27/05/2024. In the said reply the Respondent No.2 has given its detailed reply to each and every issues raised by the Respondent No.2 in its show cause notice. The Respondent No.2 has given details of compliances done by it and also annexed photographs of the same as a documentary evidences. Copy of the Reply dated 27/05/2024 is annexed and marked as **ANNEXURE-R-2.**
13. The Respondent No.2 submits that despite of filling detailed response of compliances done and annexing photographs of the same, the closure directions were issued by the Respondent No.1 on dated 24/06/2024. The Respondent No.2 filed its detailed reply to the closure order vide its letter dated 10/07/2024. The Respondent No.2 further submits that the Respondent No.1 did not grant any opportunity of personal hearing to the Respondent No.2. It is further submitted by the Respondent No.2

that the Respondent No.1's order lacks compliance of principles of natural justice and it has passed without an application of its mind. Copy of the Reply dated 10/07/2024 is annexed and marked as **ANNEXURE-R-3.**

14. The Respondent No.2 submits that the Applicant has made vague and baseless allegations against the Respondent No.2, that the health problems caused to the Applicant due to the conduct of the Respondent No.2; but conveniently suppressed the fact that the Mumbai- Satara Highway passes in front of the residence of the Applicant. The Respondent No.2 further states that across the said road, lies the RMC Plant of Respondent No.2.
15. The Respondent No.2 submits that the Applicant has wrongfully submitted before this Hon'ble Tribunal that the Respondent No.2 is conducting its activities even after receiving a closure order; to which the Respondent No.2's contention is that after receipt of the closure order, the Respondent No.2 has completely stopped its operations.
16. The Respondent No.2 submits that as per the guidelines of the Respondent No.1 regarding siting criteria dated 7/11/2016; it is stated that 'for a commercial plant buffer zone of 100 meters from human habitation of 1000 souls or more and major road (National/ State Highway, MDR, main roads in city area) shall be maintained'. The Respondent No.2 further submits that the Respondent's RMC plant is

100.52 meters away from the National Highway (NH 4). It can be clearly depicted from the above averment that the Respondent No.2 is fulfilling the siting criteria of the guidelines passed by the Respondent No.1. Copy of the Google earth image is annexed and marked as **ANNEXURE-R-4**.

17.The Respondent No.2 submits that the distance from the Applicant residence to the Respondent No.2 plant is 404.49 meters. The Respondent No.2 cannot be held responsible for the health problems caused to the Applicant. The Applicant has failed to satisfy the Hon'ble Tribunal, how is he aggrieved by the Respondent No.2, when the RMC Plant of the Respondent No.2 is 404.49 meters away from the Applicant's residence. Copy of the Google earth image is annexed and marked as **ANNEXURE-R-5**.

PARA-WISE REPLY

18. The Respondent No.2 submits that averments made in para 1 to para 3 are matter of record and does not warrant reply of Respondent No.2.

19. The Respondent No.2 submits that averments made in para 4 is denied by the Respondent No.2. The Applicant has not produced any supportive

documents or evidence for this claim. The Applicant has failed to satisfy the Hon'ble Tribunal how he is aggrieved by the activities of the Respondent No.2.

20.The Respondent No.2 submits that averments made in para 5 to para 6 are matter of record and does not warrant reply of Respondent No.2.

21.The Respondent No.2 submits that averments made in para 7 is denied by the Respondent No.2. The Applicant has produced an incorrect document before the Hon'ble Tribunal. The Respondent No.2 has already dealt with this issue in para 17 of this reply. The Respondent No.2 submits that the Respondent's RMC plant is 100.52 meters away from the National Highway (NH 4) and the distance from the residence of the Applicant to the Respondent No.2 plant is 404.49 meters. The Respondent No.2 fails to understand how the Applicant can make the Respondent No.2 responsible/liable for the health problems caused to the Applicant.

22.The Respondent No.2 submits that averments made in para 8 to para 10 are matter of record and does not warrant reply of Respondent No.2.

23.The Respondent No.2 submits that averments made in para 11 is denied by the Respondent No.2. The Respondent No.2 further submits that the

Respondent No.2 had valid Consent to Operate which was valid till 31/03/2025. After receiving the Closure Order from the Respondent No.1, the Respondent No.2 stopped its operations.

24.The Respondent No.2 submits that averments made in para 12 to para 16 are matter of record and does not warrant reply of Respondent No.2.

25.The Respondent No.2 submits that averments made in para 17 is denied by the Respondent No.2. After receiving the Closure Order from the Respondent No.1, the Respondent No.2 stopped its operations. The Respondent No.2 is dutiful and has always complied with the directions of the Respondent No.1

26.The Respondent No.2 submits that averments made in para 18 to para 20 are matter of record and does not warrant reply of Respondent No.2.

27.The Respondent No.2 further states that the Applicant has merely on these surmises proceeded to file the present O.A without substantiating his case and pointing out the specific instances of pollution on the part of the Respondent No.1. The Applicant has merely proceeded to file this OA based on information received by him under RTI Act. The Applicant has

miserably failed to make out the case of alleged pollution against the present Respondent.

28. It is most respectfully submitted that in view of the submissions made hereinabove, the Applicant is not entitled for any relief from this Hon'ble Tribunal. It is prayed that this Hon'ble Tribunal may kindly be pleased to dismiss this present application with heavy costs as the same is an abuse of the process of law and is based on vexatious and misleading facts and averments. It is therefore, submitted that, nothing survives in the present OA and the allegations made by the Applicant being baseless and without any merits, the present Applicant needs to be dismissed. The Respondent no. 2 reserves its right to file a detailed reply if necessitated.

PUNE

DATE : 29/07/2025



ADVOCATE FOR RESPONDENT NO. 02



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO. 58 OF 2025 (WZ)

SUYOG KELKAR

... Applicant

Versus

MAHARASHTRA POLLUTION

CONTROL BOARD, PUNE AND ORS

... Respondents

A F F I D A V I T

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Mr. Harish Toshniwal, adult, Occu.: business, having office at Survey No. 25/1, Industrial Shed No.1, Behind Jotiba Mandir, Wadgaon Bk, Haveli, Pune, Maharashtra 411041 do hereby state on solemn affirmation as under: -

I am the Authorised Signatory of the Respondent No.2 (M/s. ASHTECH PVT. LTD.) and responsible for day to day administration of my business.

As such, I have gone through the reply thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Pune on 29th day of July 2025.

29 JUL 2025

DEPONENT

BEFORE ME

MAHENDRA PARBATI KAMBLE
NOTARY, GOVT OF INDIA
PUNE CITY (MAHARASHTRA)
REG.NO.10369

NOTED AND REGISTERED
AT SR. NO. 2277/2025
DATE 29.7.2025

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811694
 Fax: 020 - 25811701
 Website: <http://mpcb.gov.in>
 Email: sropune1@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

GREEN/S.S.I (G37)
No:- Format1.0/SRO/UAN
No.0000132754/CO/2204000626

Date: 11/04/2022

To,
ASHTECH I PVT LTD
S NO 25/1,INDUSTRIAL SHED NO 1,
BEHIND JOTIBA MANDIR, WADGAON BK, HAVELI,Pune.



Your Service is Our Duty

Sub: Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016

Ref: Application for consent To operate vide UAN No.MPCB-
 CONSENT-0000132754

Your application No.MPCB-CONSENT-0000132754 Dated 23.02.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2025**
- The capital investment of the project is Rs.4.45 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIX CONCRETE	3000	m3/month

(The consent is granted for Commercial Purpose Only)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	2	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	1.0	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
12. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
13. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
14. The entire RMC Plant should be enclosed.
15. Industry shall provide covering at all the emission generating points.
16. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
17. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
19. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
20. This consent is issued with the approval of competent authority of the Board.
21. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
22. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
23. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
24. This consent is issued as per deligation of powers issued vide office order no. 12/2020 dtd 23/12/2020

25. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year
26. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
27. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
28. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
29. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2202003552	26/02/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
 - i) **Strong COD/TDS stream of CMD** - Treatment system comprising of Primary (Primary after stmt).
 - ii) **Weak COD/TDS stream of CMD** - Treatment system comprising of .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.0 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	20.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

Not Applicable

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. The applicant shall maintain good housekeeping.
4. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

5. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
6. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
11. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
12. The PP shall provide personal protection equipment as per norms of Factory Act
13. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.





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ASHTECH (INDIA) PRIVATE LIMITED

CIN: U74999MH2002PTC135081



FLY ASH DISTRIBUTORS

"Ashtech House" 30, Popatwadi, Kalbadevi Road, Princess Street, Mumbai - 400 002.
Tel.: 91-22-2219 0200 • Fax: 91-22-2206 2211 • E-mail: sales@ashtechindia.net • website: www.ashtechindia.net

ANNEXURE-R-2

Date- 27-5-2024

To

The regional officer, Pune I,

Maharashtra Pollution Control Board ,

Jog Centre, Regional office, Pune

**SUBJECT – REPLY TO YOUR LETTER DATED 8-5-2024 REGARDING COMPLAINT BY MR HEMANT
MARUTI PASALKAR ONE OF THE NEIGHBOURHOOD PERSON**

Ref- Your letter MPCB/Aaropi/ Pd/2AO5080003 dated 8-5-2024

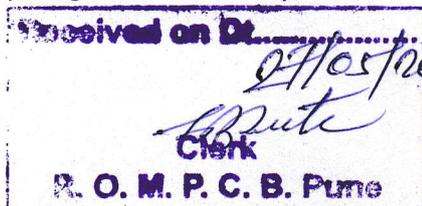
Respected Sir,

With reference to the letter regarding proposed direction to avoid prevention of pollution and alleged non-compliance of the conditions in the contest of complaint received by your honour from the nearby residence dated 16-2-2024 and subsequent visit of field officer dated 5-4-2024 and report of proposed legal action dated 12-4-2024 for alleged noncompliance of the conditions laid down vide giving the consent to operate up to 31-3-2025 for our RMC plant at Vadgaon Bk , Tal- Haveli, Dist- Pune.

In this connection we submit that before getting the consent to operate all observation made by field officer who had visited our RMC plant and made a spot inspection and satisfied with the measures taken to avoid any pollution mainly water and air.

Now one of the nearby resident has made a bogus complaint with malice in fact the complaint dated Nil received by your office on 16-2-2024, is far from true facts. Our RMC plant does discharge any water out of the plot of the RMC plant. Hence there is no water pollution as alleged by the complainant. As regards air pollution mainly the dust we have provided the compound at all boundaries of the plot the sprinklers are provided where we store the raw material mainly the crushed sand, ~~grit~~ and other raw material. The cement and other chemicals which are mixed in RMC are stored at closed place. The mixing is done at closed silo where RMC is manufactured. The tyres of the vehicles are washed for which the water facility is provided as well as ropes are always sprinkled with water to avoid dust to avoid vehicular traffic. We are also providing the shade to the raw material area to have it closed from all sides. We are enclosing herewith recent photographs of the measures taken to avoid dust in the air because of our RMC plant.

As regards the complainant we state that the complainant has vested interest and anomully with the landlord who has provided the piece of land to erect RMC plant on leased basis. We further assure you that under your guidance we will provide all facilities and will take all measures to minimize any air

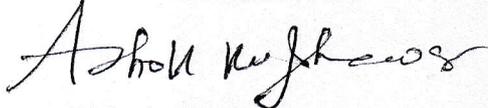


,water pollution however, we are afraid that we may not satisfy complainant who will continue to make such bogus complaint in future also because of his conflict with landlord.

We therefore request you to not to take any action against us and allow to operate RMC plant under strict compliance and supervision of your office.

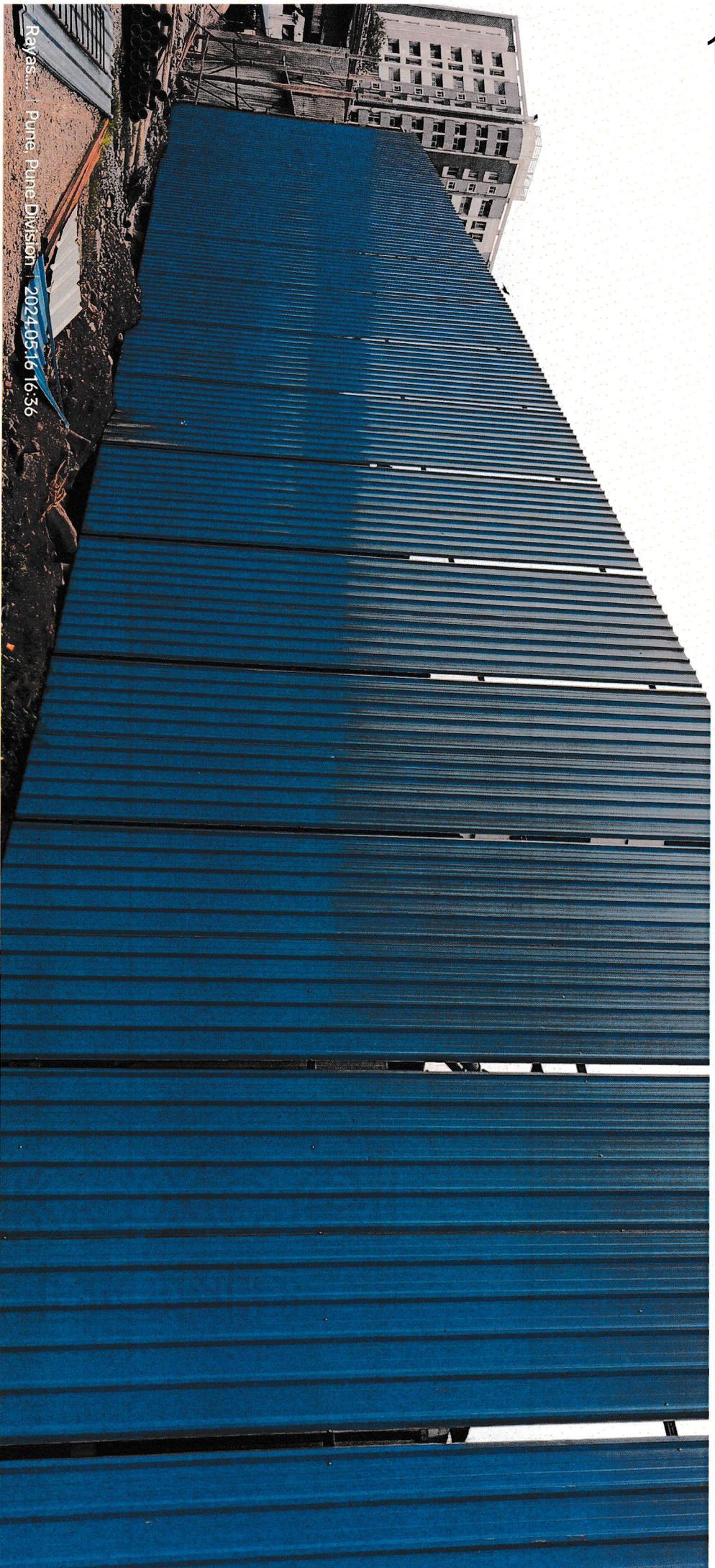
Thanking you

For Ashtech India Pvt Ltd

A handwritten signature in black ink, appearing to read "Ashok K. Jha". The signature is written in a cursive style with a long horizontal stroke at the end.

Authorised signatory

Ashtech CRM(C) Plant
at Wadgaon Bk.



Front side Compound 22'ht

Plant Mixer Covers



Ashtech RMC plant
at Wadgaon BK

Ashtech RMC Plant
at Wadgaon BK

TM washing tank



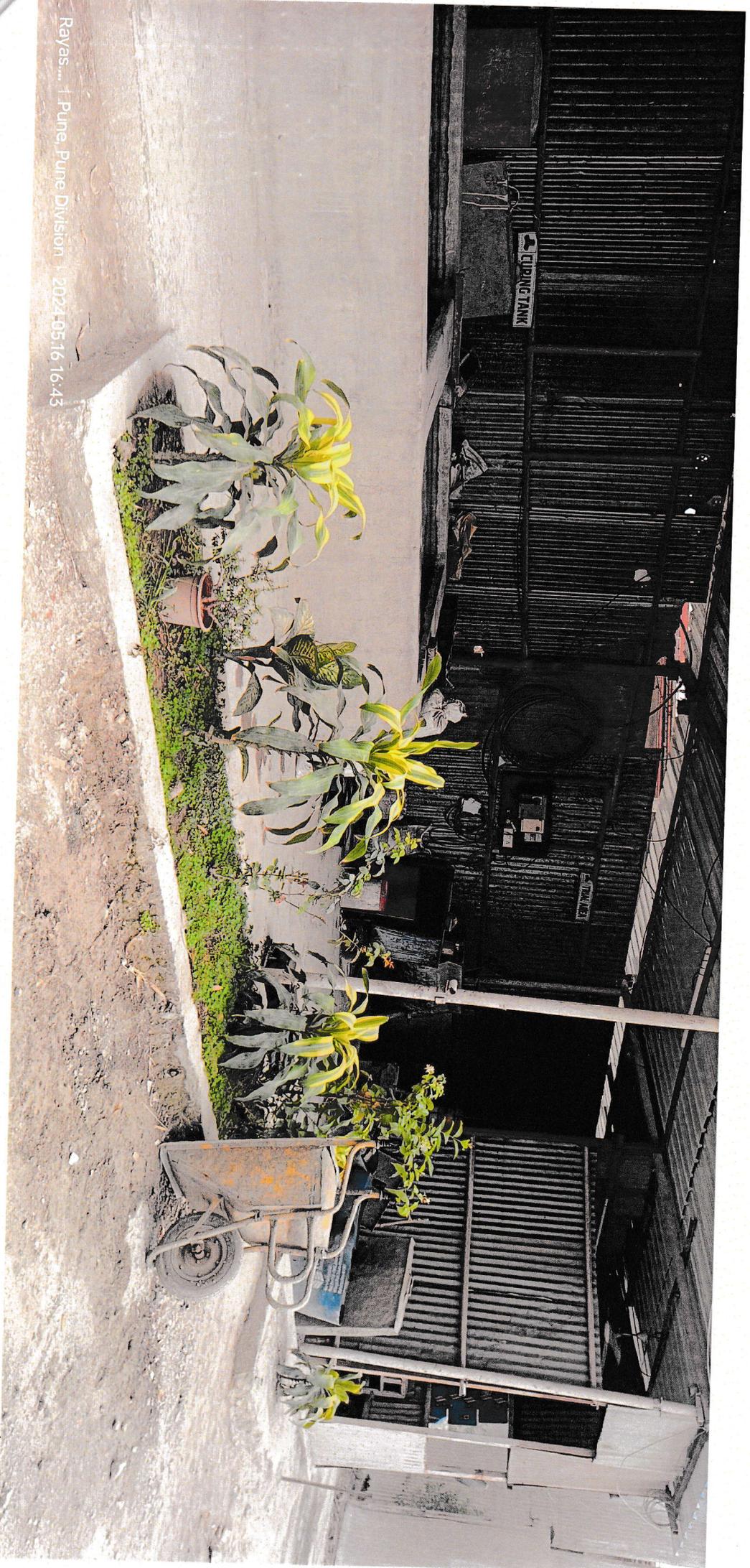
Rayas... Pune, Pune Division, 2024.05.16.16.40

Tree Plantation - I.



Ashbelly RMC Plant
at Wadgaon Bk.

Ashlech RMC plant
at Waddgaon BK.



Rayas... | Pune, Pune Division | 2024-05-16 16:43

Tree. Pentstemon - 2.

Ashbeds RMC plant
at Waddgaon BK



Rayas... | Pune, Pune Division | 2024:05:16 16:45

Tree - Plantation - 3

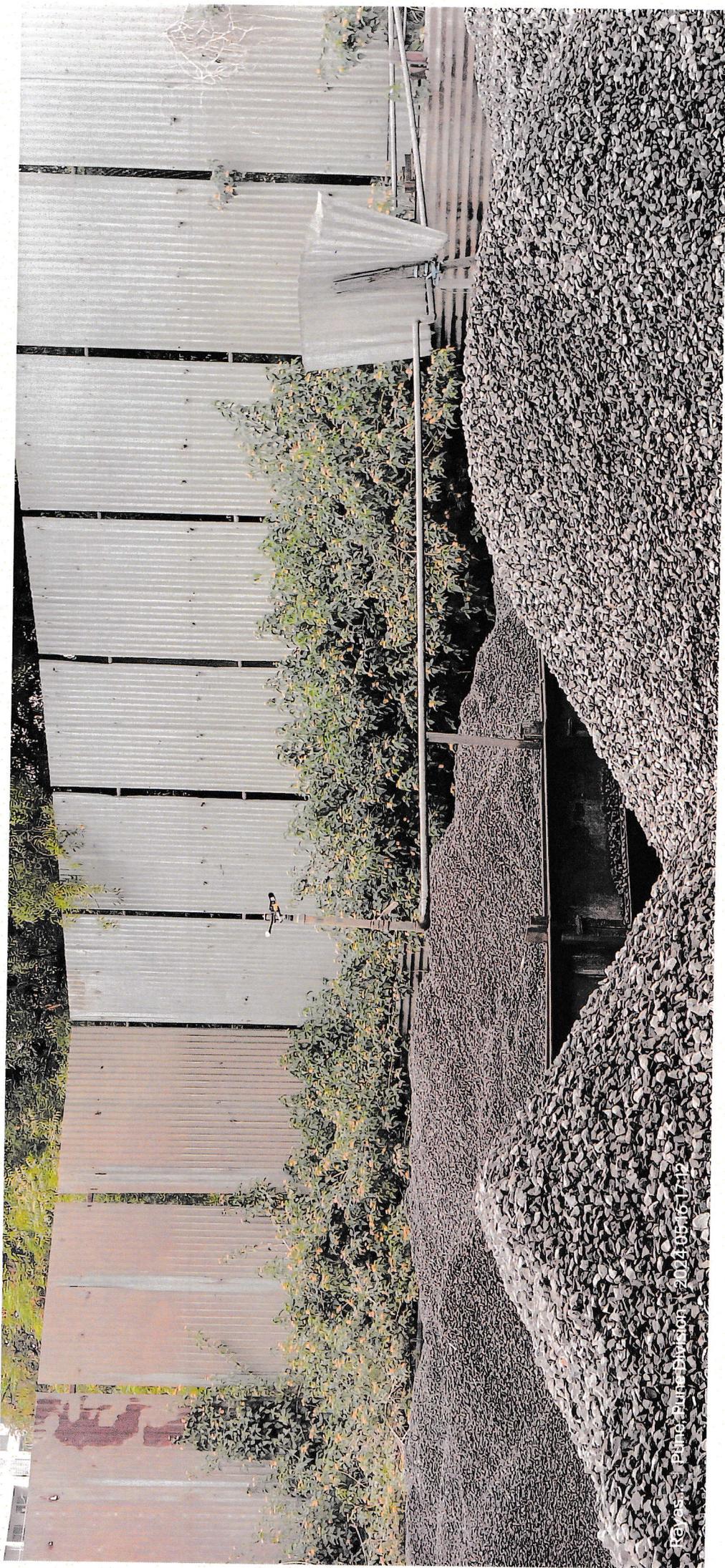
Ashtech (RMCC) plant
at Wadgaon Bk



Tree plantation - 4

Ashtech (BMC) plans

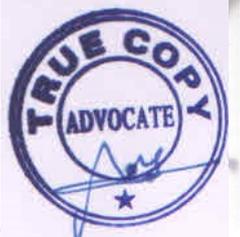
at Wadgaon Bk



Revised: Pune, Pune Division, 2014.05.16.1712

Material Bin 'Sprinkles'

Ashitech RMC plant
at Wadgaon Bk.



Mud tank / Sedimentation tank

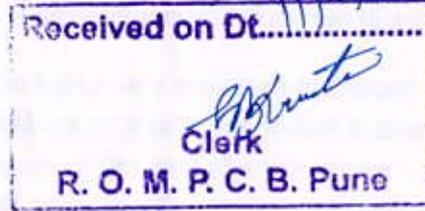


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ASHTECH (INDIA) PRIVATE LIMITED

RMC SUPPLIERS - FLY ASH DISTRIBUTORS

Head office : "Ashtech House", 30, Popatwadi, Kalbadewi Road, Mumbai 400 002. Tel.: 91-22-22190200, www.ashtechindia.net
Pune Office : B-216, Parmar Chambers, Sadhu Vaswani Chowk, Pune - 411 001. Tel.: 020-26050461/2/3
E-mail : puneoffice@ashtechindia.net, www.ashtechindia.net

ANNEXURE-R-3



Date- 10/07/2024

To

The regional officer, Pune I,
Maharashtra Pollution Control Board,
Jog Centre, Regional office, Pune

SUBJECT – Closure direction to our establishment

Ref- 1) Consent of Operate granted by the board vide No. Format 1.0/SRO/UAN No.0000132754/CR/2204000626, dtd 11/04/2022 valid upto 31/03/2025.

2) Proposed directions issued by the Board vide No MPCB/ROP/PD/2405080003, dtd 08/05/2024.

3) Visit of board officials to your unit on 22/05/2024.

4) Legal action proposal submitted by Pune -1 vide No. MPCB –Legal- Action-120424010 and approved by Board HQ on dtd 23/06/2024.

5) Reply by our establishment dated 27/05/2024

6) Your letter MPCB/ROP/CD/2406240002

Respected Sir,

This has reference to closure notice we submit that inspite of our strict compliance of your earlier show cause notice dated 08/05/2024 which was replied along with photographs of the remedial measures taken to comply all the ten points, of your show cause notice.

We had requested to depute one of your field officer for inspection and ensure the remedial measures taken by us. However all of a sudden you have issued the closure notice on 24/06/2024. As a result of closure notice MSEDCCL has cut off the power supply to our plant and plant is closed. The workers are unemployed without work and have no option but to retrench them.

Your closure notice without giving us personal hearing or physical inspection of field officer to ascertain the remedial measure taken by us in response to your consent to operate dated 11/04/2022 and your notice dated 08/05/2024. In fact your unilateral action appears only because of bogus complaint made by Mr. Hemant Maruti Pasalkar. In fact this complainant is staying at Mayur Colony, almost 10 k. m. away from our plant and in his complaint whatever he has stated has not been supported by anyone of the neighborhood of the plant. It is only because he had dispute with the landlord from whom we have taken premised on lease from the establishment of RMC Plant.

We further state that our RMC plant has been provided with all measures to make it environmental friendly. In support of our say the landlord of the plot is ready to give the statement of neighborhood

residents as well as we requests you to depute one of your field officer to ascertain the remedial measures we have taken as well as we are once again submitting the recent photographs and video shooting in pen drive of our plant for your information please.

You are therefore requested to revoke your order of closure and direct MSEDCL as well as Ext Engineer Water Supply to restore Power and Water to enable us to continue the production and to provide the employment to our employees who are totally dependent on us for their employment. Moreover it is important to note that because of rainy seasons the workers will not get any other employment as generally in rainy season the construction get reduced.

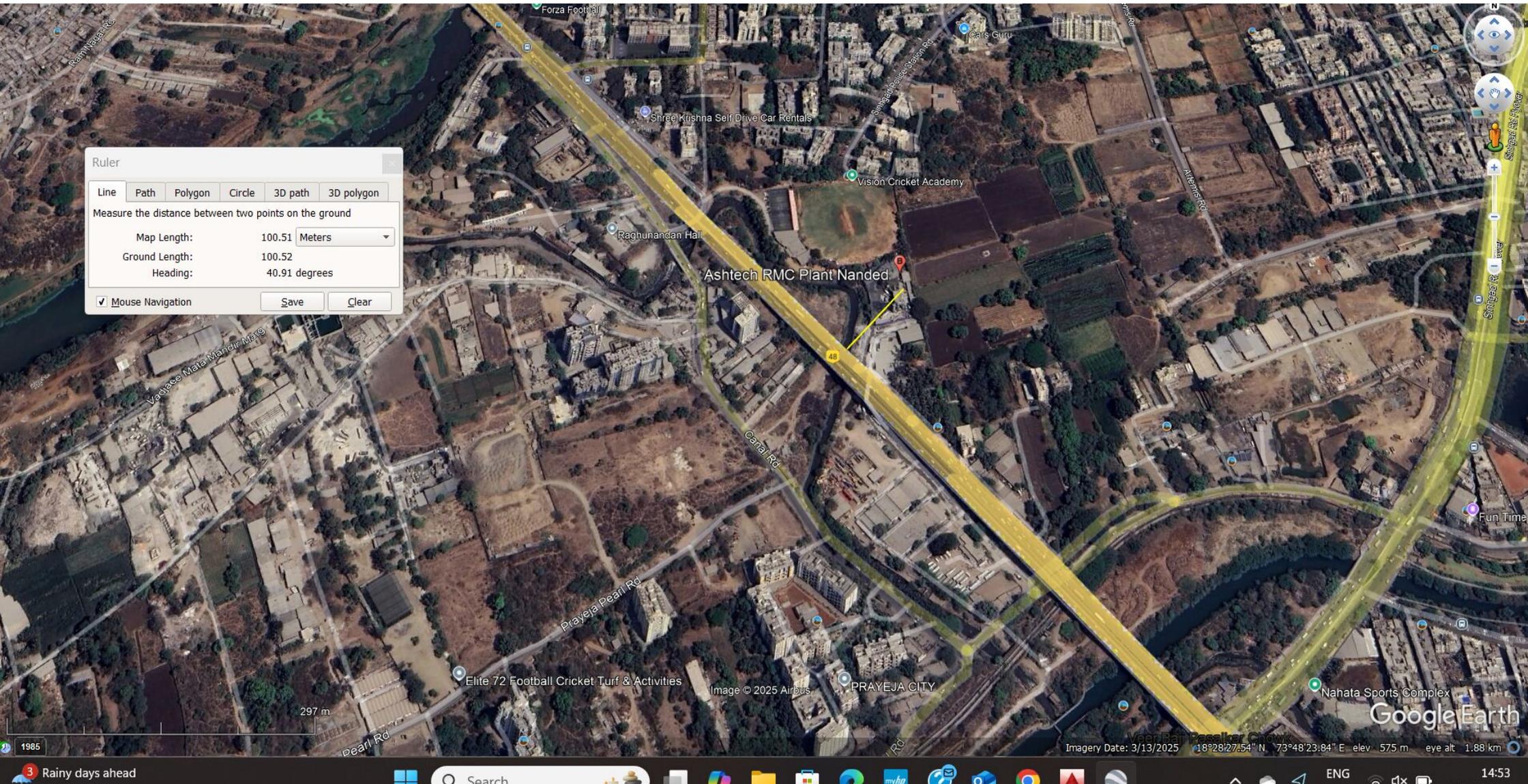
We therefore prayed that withdraw the closure directions and allow us to operate plant

Thanking you

For Ashtech (India) Private Limited

Authorised signatory





Untitled Map
Write a description for your map.



Ruler

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length:	404.38	Meters
Ground Length:	404.49	
Heading:	14.88	degrees

Mouse Navigation

Save Clear